

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDER ABAD BENCH

AT HYDERABAD

D.A. 656/91.

Dt.of Decision: 2-9-94.

Ch. Ayyapa Reddy

.. Applicant.

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- Union of India rep. by its Secretary to the Ministry of Science and Technology, New Delhi.
- The Chairman, Department of Space, New BEL Road, Nagishetty Halli, Bangalors.
- 3. The Head, Personnel&General Administration, Department of Space, Indian Space Research Organisation, SHAR Centre, Sriharikota, Nellore District, Andhra Pradesh - 524 124. ... Respondents.

Counsel for the Applicant : Mr. Y. Suryanarayana

Counsel for the Respondents : Mr. N.V. Ramana, Addl. CGSC.

COR AM:

THE HON'BLE SHRI JUSTICE V.NEELADRI RAD : VICE CHAIRMAN THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)



OA 656/91

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I AS PER HON'BLE JUSTICE SHRI V. NEELADRI RAO, VICE-CHAIRMAN I

JUDGEMENT

Heard Shri Y. Suryanarayana, learned counsel for the applicant and also Shri N.V. Ramana, learned standing counsel for the Respondents.

The applicant was convicted for the

offence under Section; 120 (B), 409 and 477 (A) of IPC and 5 (1) & 5(2) of Prevention of Corruption Act and sentenced to RI for 3 years on each count and a fine of Rs.1,000/- in default for simple imprisonment for 6 months as per order dated 10-12-90 in C.C 8/82 on the file of Special Judge CBI cases, Visakhapatnam. (The sentence was ordered to run concurrently). The sentence was suspended by the High Court as per order dated 11-12-90 in Criminal MP SR No. 123/90 and the applicant was released on bail on his bond for Rs. 10,000/- with 2 sureties. applicant who was taken into custody on 10-12-90 was released on 12-12-90 on execution of the bonds. Vide letter No. LDS/D-2(212)/90/1929 dated 3-6-91 it was stated that as the applicant was detained in custody on December, 10th for a period exceeding 48 hours, he is deemed to have been suspended with effect from the date of detention and he shall remain under deemed suspension until further orders. It is stated therein that the said order was passed under Rule 7(3) of CCS CCA Rules.

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To

- 1. The Secretary to the Ministry of Science and Technology, Union of India, New Delhi.
- The Chairman, Dept.of Space, New BEL Road, Nagishetty Halli, Bangalore.
- 3. The Head, Personnel & General Administration, Dept.of Space, Indian SpaceResearch Organisation, SHAR Centre, Sriharikota, Nellore Dist, A.P. 124.
- 4. One copy to Mr.Y.Suryanarayana, Advocate, CAT.Hyd.
- 5. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
- 6. One copy to Library, CAT.Hyd.
- 7. One sparecopy.

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The same was assailed in this OA. The operation of the said impugned order is stayed as per Interim order dated 2-8-91 of this Bench. It is submitted that the criminal appeal against the order dated 10-12-90 in CC No. 8/89 on the file of Special Judge CBI cases, Visakhapatnam was heard, and the judgement is awaited. The question as to how the period from 10-12-90 till the applicant was permitted to attend to duty as per Interim order dated 2-8-91 in this OA, depends upon the result in the criminal appeal. As the said order is in force from the last 3 years and as it is wow represented that the criminal appeal was already heard, it is not just and proper to vacate the stay order. With the above view, there is no need to consider the merits of the case for disposal of this OA pr the Interim orders for this OA can be disposed of with a direction that the operation of the impugned order dated 3-6-91 continues to be stayed till the disposal of the criminal appeal against the order dated 10-12-90 in CC 8/89 on the file of Special Judge in CBI cases at Visakhapatnam. The OA is ordered accordingly. No costs.

(A.B. GORTHI) Member (Admn.)

(V. NEELADRI RAO) VICE-CHAIRMAN

Dated the 2nd September, 1994 Open court dictation

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Deputy Registration

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IN THE CENTRAL ADMINISTRATIVE THE BUNAL HYDERABAD BENCH AT HYDERABD

THE HON'BLL MA.JUSTICE V, NEELADRIRAO VICE-CHAIRMAN

AND

A.B. Goodhi THE HON'BLE MR. R. RANGA

DATEL: 2 - 9 - 1994

ORDER/JUDGMENT

M.A.No./R.A/C.A.No.

656/91 O.A.No.

(T.A.No.

(W.P.NO

NO Spore COPY Admitted and Interim directions Issuad.

Allowed.

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Order d/Rejected

No ofder as to costs.

7/9/g Contral Administrative Tribense DESPATCH 20 SEP 1994 HYDERABAD BE

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